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ANDHRA PRADESH PANCHAYAT RAJ (RESERVATION OF SEATS AND OFFICES OF MANDAL PARISHADS AND ZILLA PARISHADS) RULES, 1995

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ANDHRA PRADESH PANCHAYAT RAJ (RESERVATION OF SEATS AND OFFICES OF MANDAL PARISHADS AND ZILLA PARISHADS) RULES, 1995

In exercise of the powers conferred by sub section (1) of Section 268 read with the Sections 152, 153, 180 and 181 of the Andhra Pradesh Panchayat Raj Act, 1994 (Act No. 13 of 1994), the Governor of Andhra Pradesh hereby makes the following rules relating to reservation of seats and Offices for the members belonging to Scheduled Tribes, Scheduled Castes, Backward Classes and Women in Mandal Parishads and Zilla Parishads

These rules may be called the Andhra Pradesh Panchayat Raj (Reservation of Seats and Offices of Mandal Parishads and Zilla Parishads) Rules, 1995.

2. In these rules, unless the context otherwise requires :-

- (i) Act means the Andhra Pradesh Panchayat Raj Act, 1994 (Act No. 13 of 1994);
- (ii) Commissioner means Commissioner of Panchayat Raj;
- (iii) Words and expressions used but not defined in these rules shall have the meanings assigned to them in the Act.

<u>3.</u> . :-

In every Mandal Parishad and Zilla Parishad out of the total strength of the elected members and in every district out of the total number of Offices of President, reservation for Scheduled Tribes, Scheduled Castes, Backward Classes and Women shall be made by notification published in the Andhra Pradesh Gazette and in the District Gazette concerned in accordance with the following rules before every ordinary election.

PART 1

MANDAL PARISHADS Members of Mandal Parishads

<u>4.</u> . :-

- (1) The District Collector shall in respect of each Mandal in the District determine, in the first instance, the number of seats to be reserved in the Mandal concerned for the members belonging to Scheduled Tribes and the Scheduled Castes, subject to the condition that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election to the Mandal Parishad as the population of Scheduled Tribes or as the case may be of the Scheduled Castes, in that Mandal Parishad bears to the total population of that Mandal Parishad and communicate the same to all the Revenue Divisional Officers in the District in respect of the Mandals falling within their respective jurisdiction.
- (2) The Revenue Divisional Officer, in his turn, shall on receipt of the communication under sub rule (1) reserve in respect of each Mandal Parishad in his revenue division, seats allotted to the Scheduled Tribes in such Mandal Parishad, in the first instance, in Territorial Constituencies where the proportion of the population of

Scheduled Tribes to the total population of the Mandal Parishad is the highest in the descending order.

(3) After excluding the Territorial Constituencies reserved for Scheduled Tribes in the respective Mandal Parishad, the Revenue Divisional Officer shall reserve from among other Territorial Constituencies seats for the Scheduled Castes allocated to each Mandal Parishad under sub rule (1) in Territorial Constituencies where the proportion of the population of the Scheduled Castes to the total population of the Mandal Parishad is the highest, in the descending order:

Provided that in respect of the Mandal Parishads wholly situated in the Scheduled Areas, the Revenue Divisional Officer shall reserve seats allocated under sub rule (1) for the members belonging to Scheduled Tribes permanently in respect of the Territorial Constituencies, where the proportion of the population of Scheduled Tribes exceeds fifty per cent of the total population of the Mandal Territorial Constituency. Subject to the condition that the number of seats reserved for Scheduled Tribes in any such Mandal Parishad shall not exceed the number of seats they would be entitled to in the Mandal Parishad in proportion to their population to the total population of the Mandal Parishad.

<u>5.</u> . :-

(1) For the purpose of reserving seats for Backward Classes in respect of the territorial constituencies of the Mandal Parishads in the District, the District Collector shall determine the number of seats to be reserved for the Backward Classes in each Mandal Parishad, other than those in the Scheduled Areas, on the basis of the proportionate percentage of Backward Classes of the District and communicate the same to all the Revenue Divisional Officers in the District in respect of the Mandal Parishads falling within their respective jurisdiction.

Reservation for B.Cs.

District proportionate

in the State (34%)

Percentage = _____X District B.Cs. percentage

State percentage of

B.Cs. (38.8%)

Explanation:-

- (i) Percentage of Backward Classes is 34% as provided in the Act;
- (ii) State percentage of Backward Classes is 38.8% as projected by Bureau of Economics Statistics as on 1-3-1991 from the data of Socio Economic Survey conducted by Andhra Pradesh Backward Class Finance Corporation Limited;
- (iii) District Backward Class percentage is the figures as projected by Bureau of Economics Statistics as on 1-3-1991 from the data of Socio Economic Survey referred to above and as published.
- (2) Notwithstanding anything contained in sub rule (1), the District Collector shall, for purposes of reservation of seats for Backward Classes in the Mandal Parishads wholly situated in the Scheduled areas determine in the first instance the number of seats remaining after reserving seats for Scheduled Tribes and Scheduled Castes in each such Mandal Parishad and arrive at the number of seats to be reserved for Backward Classes computed only on the basis of such remaining seats applying the proportionate percentage of population of Backward Classes in the District.
- (3) The reservation of seats for Backward Classes in each Mandal Parishad shall be made by the Revenue Divisional Officer by drawal of lots from among the seats remaining after reserving seats for Scheduled Tribes and Scheduled Castes in each Mandal Parishad. The place, date and time of the drawal of lots shall be published on the notice boards of the office of the Revenue Divisional Officer and the Mandal Parishad Development Officer concerned. The intending representatives of the political parties and others may be allowed to be present at the time of drawal of lots.

- (1) One third of the number of seats reserved for Scheduled Tribes, Scheduled Castes, and Backward Classes and one third of the un reserved seats shall be reserved for Women in each Mandal Parishad.
- (2) While communicating the number of seats to be reserved for Scheduled Tribes, Scheduled Castes and Backward Classes, the District Collector shall also communicate to the Revenue Divisional Officer, the number of seats to be reserved for Women from among

the said categories and also the number of seats to be reserved from Women from among the un reserved seats in respect of each Mandal Parishad.

(3) The Revenue Divisional Officer shall reserve seats for Women from out of the reserved and un reserved categories on the basis of the highest proportion of the population of Women to the total population of the Territorial Constituency in the descending order.

<u>7.</u> . :-

The reservation of seats for Scheduled Tribes, Scheduled Castes, Backward Classes and Women shall be by rotation commencing from the first ordinary election to be held under the Andhra Pradesh Panchayat Raj Act, 1994 except the seats reserved under the Proviso to Rule 4(3).

Explanation: - For the removal of doubts, it is hereby declared that,

- (i) the expression Revenue Divisional Officer under these rules shall include the Sub Collector or Assistant Collector incharge of a Revenue Division.
- (ii) for purposes of reserving seats under these rules any fraction less than one half shall be ignored and any fraction equal to or more than one half shall be counted as one.

<u>8.</u> . :-

- (1) The Commissioner shall determine in the first instance, the number of offices of President to be reserved for the members belonging to Scheduled Tribes and Scheduled Castes, subject to the condition that the number of offices reserved for Scheduled Tribes shall be 7.61% and for Scheduled Castes 17.56% of the total number of offices of Presidents of Mandal Parishads in the State and then allot to each District on the basis of the proportion of the population of the Scheduled Tribes or of the Scheduled Castes in the District to the total population of the District and communicate the same to all the District Collectors in respect of the mandal parishads falling within their respective jurisdiction.
- (2) The District Collector in his turn shall on receipt of the communication under sub rule (1) reserve the Mandal Parishads in the District allotted to the Scheuled Tribes in the first instance where the proportion of the population of Scheduled Tribes to the total population of the Mandal Parishad is the highest in the

descending order.

(3) After excluding the Mandal Parishads reserved for Scheduled Tribes in the District, the Collector shall reserve from among the other Mandal Parishads the Offices for the Scheduled Castes allocated to each District under sub rule (1) where the proportion of the population of the Scheduled Castes of the Mandal Parishad to the total [population of the Mandal Parishad] is the highest in the descending order:

Provided that in respect of the Mandal Parishads wholly situated in the Scheduled Areas, the District Collector shall reserve offices allocated under sub rule (1) for the members belonging to Scheduled Tribes permanently in respect of the Mandal Parishads, where the proportion of the population of Scheduled Tribes exceeds fifty per cent of the total population of the Mandal.

- (1) For the purpose of reserving offices of President for Backward Classes in respect of the Mandal Parishads the Commissioner, Panchayat Raj shall in the first instance determine the number of offices of President to be reserved for the Backward Classes in the State such that the number of offices so determined shall be 34 of the total number of offices of President Mandal Parishads in the State and allot them to each District on the basis of the proportionate percentage of Backward Classes of each District arrived at in the manner specified, in the note under sub rule (1) of rule 5, so that the District Collector shall reserve the offices of Presidents of Mandal Parishad in the District in the following manner.
- (2) Notwithstanding anything contained in sub rule (1) the Commissioner shall for purposes of reservation of Offices for Backward Classes in the Mandal Parishads wholly situated in the Scheduled Areas determine in the first instance, the number of offices remaining after reserving the offices for Scheduled Tribes and Scheduled Castes in each District and arrive at the number of offices to be reserved for Backward Classes computed only on the basis of such remaining offices applying the proportionate percentage of population of Backward Classes in the District.
- (3) The reservation of offices for Backward Classes in each District shall be made by the Collector by drawal of lots from among the offices remaining after reserving offices for Scheduled Tribes and

Scheduled Castes in the District. The place, date and time of the drawal of lots shall be published on the notice boards of the office of the Zilla Parishad and the Mandal Parishad Development Offices. The intending representatives of the political parties and others may be allowed to be present at the time of drawal of lots.

10. . :-

- (1) One third of the number of offices reserved for Scheduled Tribes, Scheduled Castes and Backward Classes and one third of the unreserved offices shall be reserved for Women in each District.
- (2) While communicating the number of offices to be reserved for Scheduled Tribes, Scheduled Castes and Backward Classes, the Commissioner shall also communicate to the District Collector the number of offices to be reserved for Women from among these categories and also the number of offices to be reserved for Women from among the un reserved offices in respect of each District.
- (3) The Collector shall reserve offices for Women from out of the reserved and un reserved categories on the basis of the highest proportion of the population of Women to the total population of the Mandal Parishad in the descending order.

11. . :-

The reservation of offices for Scheduled Tribes, Scheduled Castes, Backward Classes and Women shall be by rotation commencing from the first ordinary election to be held under the Andhra Pradesh Panchayat Raj Act, 1994 except the offices reserved under the Proviso to Rule 8(3).

Explanation:- For the removal of doubts, it is hereby declared that for purposes of reserving offices under these rules any fraction less than one half shall be ignored and any fraction equal to or more than one half shall be counted as one.

12. . :-

(1) The District Collector shall determine, in the first instance, the number of seats to be reserved in the Zilla Parishad Territorial Constituency for the members belonging to Scheduled Tribes and the Scheduled Castes subject to the condition, that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election to the Zilla Parishad as the population of Scheduled Tribes

or as the case may be of the Scheduled Castes, in that Zilla Parishad bears to the total population of that District falling within the jurisdiction.

- (2) The Collector shall reserve in respect of District seats allotted to the Scheduled Tribes in the District, in the first instance in such Zilla Parishad Territorial Constituencies, where the proportion of the population of Scheduled Tribes to the total population of the Mandal Parishad is the highest in the descending order.
- (3) After excluding the Territorial Constituencies reserved for Scheduled Tribes in the respective District, the Collector shall reserve from among the other Territorial Constituencies seats for the Scheduled Castes allocated under sub rule (1), where, the proportion of the population of the Scheduled Castes in the Parishad to the total 1 [population of the Mandal Parishad is the highest] in the descending order:

Provided that in respect of the Zilla Parishad Territorial Constituencies wholly situated in the Scheduled Areas the Collector shall reserve seats allocated under sub rule (1), for the members belonging to Scheduled Tribes permanently in respect of the Territorial Constituencies where the proportion of the population of Scheduled Tribes exceeds fifty per cent of the total population of the Mandal.

13. . :-

(1) For the purpose of reserving seats for Backward Classes in respect of the Territorial Constituencies in the District, the District Collector shall determine the number of seats to be reserved for the Backward Classes in each District other than those in the Scheduled Areas on the basis of the proportionate percentage of Backward Classes of the District.

	Reservation for B.Cs.
District proportionate	
	in the State (34%)
Percentage	
	=
	X District B.Cs. percentage
	State percentage of

Explanation:-

- (i) Percentage of B.Cs. is 34% as provided in the Act.
- (ii) State percentage of B.Cs. is 38.8% as projected by Bureau of Economics and Statistics as on 1-3-1991 from the data of Socio Economic Survey.
- (iii) District B.Cs. percentage is the figures as projected by Bureau of Economics and Statistics and as published.
- (2) Notwithstanding anything contained in sub rule (1) the District Collector shall for purposes of reservation of seats for Backward Classes for the Zilla Parishad Territorial Constituencies, wholly situated in the Scheduled Areas determine in the first instance the number of seats remaining after reserving seats for Scheduled Tribes and Scheduled Castes in each such District and arrive at the number of seats to be reserved for Backward Classes computed only on the basis of such remaining seats applying the proportionate percentage of population of Backward Classes in the District.
- (3) The reservation of seats for Backward Classes in District shall be made by the District Collector by drawal of lots from among the seats remaining after reserving seats for Scheduled Tribes and Scheduled Castes in each District. The place, date and time of the drawal of lots shall be published on the notice boards of the Office of the Zilla Parishad and the Mandal Parishad Development Offices. The intending representatives of the political parties and others may be allowed to be present at the time of drawal of lots.

- (1) One third of the number of seats reserved for Scheduled Tribes, Scheduled Castes and Backward Classes and one third of the unreserved seats shall be reserved for Women in each Zilla Parishad.
- (2) The District Collector shall reserve seats for Women out of the reserved and un reserved categories on the basis of the highest proportion of the population of woman to the total population on the Territorial Constituency in the descending order.

15. . :-

The District Collector shall reserve seats with regard to Zilla Parishad Territorial Constituency in the first instance and thereafter reserve offices with regard to President, Mandal Parishad.

16. . :-

The post of President, Mandal Parishad and the post of member of Zilla Parishad Territorial Constituency which are co terminus shall not as far as practicable be reserved [for same categories i.e., S.T. S.C. B.C. and Women] except the Offices reserved under the Proviso to Rule 12(3).

17. . :-

The reservation of seats for Scheduled Tribes, Scheduled Castes, Backward Classes and Women shall be by rotation commencing from the first ordinary election to be held under the Andhra Pradesh Panchayat Raj Act, 1994, except the seats reserved under the proviso to Rule 12(3).

Explanation:- For the removal of doubts, it is hereby declared that, for purposes of reserving seats under these rules any fraction less than one half shall be ignored and any fraction equal to or more than one half shall be counted as one.

- (1) The Commissioner, Panchayat Raj shall in respect of the State determine in the first instance the number of offices to be reserved in the State for the members belonging to Scheduled Tribes and the Scheduled Castes subject to the condition that the number of Offices so reserved shall 8 of the total number of Zilla Parishads in the State in the case of Scheduled Tribes and 18 of the total number of Zilla Parishads in the State in the case of Scheduled Castes.
- (2) The Commissioner, Panchayat Raj shall on determining the number under sub rule (1) in respect of the State Reserve Offices and allot to the Scheduled Tribes in the first instance where the proportion of the population of Scheduled Tribes of the District to the total population of the District is the highest in the descending order.
- (3) After excluding the Districts reserved for Scheduled Tribes, the Commissioner, Panchayat Raj shall reserve from among the other District Offices for the Scheduled Castes determined under sub rule

(1) where the proportion of the population of the Scheduled Castes to the total population of the District is the highest in the descending order.

19. . :-

(1) For the purposes of reserving offices for Backward Classes in respect of the State, the Commissioner, Panchayat Raj shall allot 34 of the offices to the members belonging to Back ward Classes and reserve these Zilla Parishads, where the proportion of population of Backward Classes (as projected on 1-3-1991 by the Bureau of Economics and Statistics) to the total population of the District is the highest in the descending order.

20. . :-

- (1) One third of the number of offices reserved for Scheduled Tribes, Scheduled Castes and Backward Classes and one third of the unreserved offices shall be reserved for women.
- (2) The Commissioner, Panchayat Raj shall reserve offices for Women from out of the reserved and un reserved categories on the basis of the highest proportion of the population of women in the District.

21. . :-

The reservation of offices for Scheduled Tribes, Scheduled Castes, Backward Classes and Women shall be by rotation commencing from the first ordinary election to be held under the Andhra Pradesh Panchayat Raj Act, 1994.

Explanation:- For the removal of doubts, it is hereby declared that, for purposes of reserving seats under these rules any faction less than one half shall be ignored and any fraction equal to or more than one half shall be counted as one.